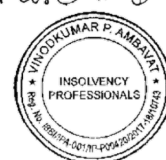


FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
AMMANARUL SPINNERS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	AMMANARUL SPINNERS PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	21/10/1995
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number/Limited Liability Identification Number of Corporate Debtor of Corporate Debtor	U17111MH1995PTC205912
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor	302, Blue Rose Industrial Premises CHSL, Off. W.E.H, Nr Petrol Pump, Borivali (East) Mumbai, City MH 400066 IN
6.	Insolvency Commencement Date in respect of the Corporate Debtor	12 th August, 2021 [The order copy was extracted by the IRP from NCLT website on 18 th August, 2021]
7.	Estimated date of closure of Insolvency Resolution Process	8 th February, 2022 [180 days from the Insolvency Commencement date which is 12 th August, 2021]
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional	Name: Vinod Kumar Pukhraj Ambavat Registration Number: IBBI/IPA-001/IP-P00420/2017-18/10743
9.	Address and email of the interim resolution professional, as registered with the Board	Address: Room No. 40, 9/15 Morarji Velji Bldg, 1st Floor, Dr. M.B Velkar Street, Kalbadevi Road, Mumbai-400002 Email Id: vinod.ambavat@ajallp.com
10.	Address and email to be used for correspondence with the Interim Resolution Professional	Correspondence Address: D/511 Kanakia Zillion, Junction of LBS Road and CST Road, BKC Annexe, Kalina / Kurla (West), Mumbai - 400 070 Correspondence Email Id: cirp.ammanarulspinnners@gmail.com
11.	Last date for submission of claims	1 st September, 2021 (14 days from 18 th August, 2021)
12.	Classes of creditors, if any, under clause (b) of sub – section (6A) of section 21, ascertained by the Interim Resolution Professional	NIL
13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	www.ibbi.gov.in/downloadforms.html



Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai has ordered the commencement of a corporate insolvency resolution process of the Ammanarul Spinners Private Limited on 12th August, 2021. [The order copy was extracted by the IRP from NCLT website on 18th August, 2021]

The creditors of Ammanarul Spinners Private Limited, are hereby called upon to submit their claims with proof on or before 1st September, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Vinod Kumar P. Ambekar



Vinod Kumar Pukhraj Ambekar
Interim Resolution Professional
IBBI/PA-001/IP-P00420/2017-18/10743

Date: 19th August, 2021

Place: Mumbai